

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 4**  
**(IB)-446(PB)/2019**

**IN THE MATTER OF:**

Mr. Nitin Gupta

....

**PETITIONER**

Vs

Umang Realtech Pvt. Ltd.

....

**RESPONDENT**

**SECTION:**

**Under Section 7**

**Order delivered on 26.02.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant:-

Ms. Charu Sangwan, Advocate

For the respondent

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 18.03.2019.

Process dasti.

List the matter on 18.03.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**